

## TEA &amp; BREAKFAST CHARGES ARE AS UNDER

1	Tea per cup	—	Rs. 0.50
2.	Tea with two biscuits	—	Rs. 1.00
3.	Tea with two boiled eggs.	—	Rs 2.00
4.	Tea with one boiled egg.	—	Rs. 1.50
5.	Tea with omelette of Two eggs plus 2 bread slices	—	Rs. 3.50
6.	Milk 250 gms with 50 gms. cornflakes.	—	Rs. 2.50

**Disruption in A.I. Schedule**

4919. DR B.L. SHAILESH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the chaotic European air traffic situation during the last few weeks has had its impact on Air India's flight schedules;

(b) if so, the reasons for this traffic chaos; and

(d) whether any steps have been or are being taken, to improve matters and make sure that the Air India's flight schedules are not affected?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) It was difficult for all airlines to get slot timings Ex-London, due to heavy summer traffic.

(c) Air India re-routed their flights on the Northern Routes overflying USSR to reduce the effect of non-availability of ATC slot timings thereby minimising delay to Air India's flights

**Extension of 397/398 Puri-Asansol Passenger Train upto Puri**

4920 SHRI PURNA CHANDRA MALIK: Will the Minister of RAILWAYS be

pleased to state:

(a) whether there is a proposal to resume running of 397/398 Puri-Asansol Passenger train upto Puri which is now running between Kharagpur and Asansol;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir

(b) and (c) Train services on the Asansol-Adra-Kharagpur-Puri section restructured as a result of review.

**Non-Deposit of E.P. Fund by Dynacraft Machine Limited, Andheri, Bombay**

4921. SHRI M.V. CHANDRA SEKHARA MURTHY: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Regional Provident Fund Commissioner, Bombay has not yet initiated any action against the management of the Dynacraft Machine Limited, Andheri, Bombay for non-deposit of the workers provident fund contributions; and

(b) if so, the details of the arrears of dues and further action being taken for recovery